

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560038.

Dated: **8 OCT 1993**

APPLICATION NO(S) 702 of 1993.

APPLICANTS: H.Nataraj

v/s. RESPONDENTS: Officer-in-Charge of  
Records, ASC Records (MT), B'lore & Ors.

TO.

1. Sri.H.T.Narayan,  
Advocate, No.19,  
First Cross,  
Srirampura, Bangalore-21.
2. Officer-in-Charge of Records,  
ASC Records (MT),  
Bangalore-560 007.
3. Sri.M.Vasudeva Rao,  
Central Govt.Stng.Counsel,  
High Court Building,  
Bangalore-1.

Subject:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the  
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the  
above said application(s) on First October, 1993.

*for*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*Issued*

*g*  
*g*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE

DATED THIS THE 1ST DAY OF OCTOBER, 1993.

PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

And

Hon'ble Mr. V. Ramakrishnan, ... Member(A).

APPLICATION NUMBER 702 OF 1993

H.Nataraj,  
S/o Honnaiah,  
Aged about 29 years,  
No.8836, Office Peon,  
ASC Records (MF),  
Bangalore-560 007.

Applicant.

(Sri H.T. Narayan, Advocate)

v.

v.

1. Officer-in-charge of Records,  
ASC Records (MT),  
Bangalore-560 007.

2. Capt. Madhavan Nair,  
ASC Records (MT),  
Bangalore-560 007.

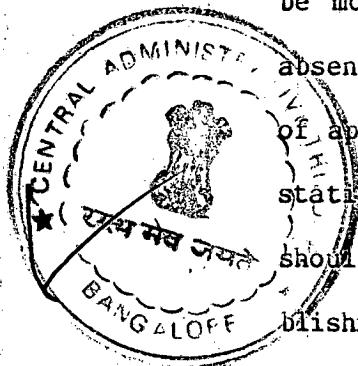
.. Respondents.

(By Sri M. Vasudeva Rao, Standing Counsel)

This application having come up for admission to-day after notice, Hon'ble Vice-Chairman made the following:-

O R D E R

In this application all that we should do is to direct the applicant to make an appropriate representation which should be more courteous and at the same time express regret for his absence from duty on 21-12-1991 inter alia requesting grant of appropriate leave for that day. He must also furnish reasons stating why he was absent on 21-12-1991. More than all, he should realise that the characteristic hall mark in the establishment where he is working is discipline. Working in such



organisation it was most inappropriate for him to make a representation which ex facie appears to be intemperate. Not unnaturally it resulted in total rejection indicating the displeasure such a vitiative representation necessarily called for. We, therefore, dismiss this application making it clear that it is open to the applicant to make a further representation on the lines indicated herein and if such a representation is made, we direct the respondents to consider it sympathetically and grant the necessary relief if it is otherwise possible.

No costs.

Sd/-

~~MEMBER(A)~~

Sd/-

~~VICE-CHAIRMAN.~~



TRUE COPY

*R. Deve S*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

8/10/93